

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 154/2011

Subject : Approval under CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 read with CERC (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009 for grant of regulatory approval for execution of evacuation system required in connection with grant of long term access to group of developers.

Date of Hearing : 13/9/2011

Coram : Dr. Pramod Deo, Chairperson
Shri. S. Jayaraman, Member
Shri. V.S. Verma, Member
Shri. M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : SPGL & others.

Parties present : Shri. S.S. Raju, PGCIL
Shri. Jane Jose, PGCIL
Shri. RVM Rao, PGCIL
Shri. Avinash M Pangi, PGCIL
Shri. Subir Sen, PGCIL
Shri. Ravi Arya, MBP(MP)L
Shri. Abhishek Gupta, MBP(MP)L
Shri. Manoj Dubey, MP Tradeco
Shri. S. Venkatesh, MBP(MP)L
Shri. Dhilip Rozekar, PGCIL
Shri. Kiran Alla, RPTL
Ms. Manju Gupta, PGCIL
Shri. R.B. Sharma, BSEJ, JSEB

The representative of the petitioner submitted that the petition has been filed seeking regulatory approval for taking up implementation of eight identified transmission systems for providing Long Term Access/Connectivity to generation projects primarily in Vemagiri,

Nagapattinam/Cuddalore, and Krishnapattnam area in Southern Region and Maharashtra/MP, Chattisgarh in Western Region, which have been granted LTA/Connectivity. It has also been submitted that I.A. No.17/2011, has been filed by the petitioner praying for permission to go ahead with the execution of the agreements for implementation of the transmission systems as prayed in the main petition.

2. The representative of the petitioner made a brief presentation on the latest milestones achieved by the generation developers for which transmission systems are proposed to be built. The petitioner prayed for immediate regulatory approval of seven of the eight transmission projects. Out of these seven projects, four are common transmission system for grant of Long Term Access to group of generating stations and the remaining three transmission systems are for providing connectivity to individual generating station. It was submitted that the regulatory approval of M/s. Chitrangi Power Pvt. Ltd. may not be considered at present as the developer has not submitted the Bank Guarantee.

3. The representative of the petitioner submitted that the activities related to land, environmental clearance, fuel supply agreement and EPC orders have been completed with respect to the Thermal Powertech Corporation Ltd. Replying to the Commission's query, the representative of the petitioner submitted that this generating station has been included by CEA and Ministry of Power in the 12th Plan capacity addition. That pre-tendering activities for implementation of transmission system for providing connectivity to Thermal Powertech Corporation Ltd., MB Power and Essar Power generating stations have already been initiated and hence, there is an urgent need for regulatory approval of transmission systems connecting the three generating stations.

4. In reply to the query of the Commission regarding slow progress of activities related to High Capacity Power Transmission Corridor-X (HCPTC-X), the representative of the petitioner submitted that some of the generating stations like Samalkot Private Limited are in advanced stage of implementation and it is envisaged that 765 kV transmission system would initially be charged at 400 kV. and based on the commissioning of other generating stations and requirement of transmission system it would be subsequently charged at 765 kV. RFQ for one of the trunk transmission corridor under HCPTC-X has already been issued to match the commissioning of the other transmission systems and as such the regulatory approval is urgently required.

5. The Commission observed that except for IL&FS Tamil Nadu Power Co. Ltd., the progress of other generating stations in HCPTC-XI is not encouraging and directed the petitioner to conduct a site visit for assessing the progress of activities and to submit a report. In response to a query by the Commission the petitioner submitted that the progress of activities w.r.t. PEL Power Ltd. generating station is also good and it is a green field project

and even if one of the generating stations is operationalised there would be requirement of Nagapattinam-Salem transmission system.

6. The petitioner requested for urgent regulatory approval of the Transmission System Strengthening in WR-NR Tr. Corridor for IPP projects in Maharashtra/MP Area so that the activities related to second ckt. of Jabalpur-Orai-Bulandashahar 765 tr. system could be taken up along with the first ckt., for which regulatory approval has already been granted by the Commission. It has been submitted that it would optimize the right of way. In reply to the Commission's query regarding the progress made in respect of the project, the petitioner submitted that activities related to placing of awards have been completed.

7. The representative of the petitioner prayed for regulatory approval of the Transmission System Strengthening in WR-NR Tr. Corridor for IPP projects in Chhattisgarh Area, which includes upgradation of + 800 kV, 300 MW HVDC Bipole between Champa pooling station and Kurukshetra to 6000 MW, as its implementation of this system would require longer duration.

8. The representative of MBPMPL submitted that regulatory approval for the transmission system providing connectivity to their generating station is urgently required as the activities related to the generating station are in advanced stage. He also requested to include the subject transmission system in basic network for PoC charges. He confirmed that advance to EPC contractor has already been released and till date they have invested ₹ 1200 crore in the project.

9. The representative of Reliance Power Corporation submitted that the amendment to the tariff policy making provision for implementation of all the transmission systems, with few exceptions, on the basis of competitive based bidding, is effective from 6.1.2011. But, the decision of empowered committee for implementation of these transmission systems partly on cost plus basis and partly on tariff based competitive bidding is of 1.2.2011 and this fact should be taken into consideration while granting regulatory approval. It was also contended that as per the clarification of the Ministry of Power, all the BPTAs signed before 5.1.2011 are exempted from tariff based competitive bidding but the agreements signed by the petitioner under Long Term Access are not BPTA. In response to Reliance Power's contention, the petitioner submitted that all the BPTAs have been signed before 5.1.2011.

10. The representative of MPPTCL submitted that the petitioner has not provided the information as directed by the Commission, vide its ROP dated 28.7.2011. The Commission directed the petitioner to provide the

information within a week to MPPTCL and MPPTCL was directed to submit its response, if any, within ten days of receipt of the information.

11. The petitioner was directed to submit the following information within two weeks:-

(a) The details of progress of the nine High Capacity Power Transmission Corridors and related generating stations for which regulatory approval was granted in Petition No. 233/2009.

(b) Details of Long Term Access of the three generation projects for which the transmission system has been proposed in the present petition.

(c) To submit a report after site visit as directed in para 5 of this ROP.

10. Subject to the above, order in the petition has been reserved.

Sd/-

(T. Rout)
Joint Chief (Law)

